

**PART III**

**COMMISSIONERATE OF LAND REVENUE**

**LAND FAIR VALUE NOTIFICATION**

**KOLLAM DISTRICT**

കൊല്ലം റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ നടപടിക്രമം

(ഹാജർ : സി. ജി. ഹരികുമാർ)

നമ്പർ എഫ്-187397/2020.

2020 ജൂൺ 4.

വിഷയം—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ ഭൂമി കൂടി ഉൾപ്പെടുത്തുന്നത്—ഉത്തരവാകുന്നു.

സൂചന—(1) കേരള സ്റ്റാമ്പ് ആക്ട്, 1959 സെക്ഷൻ 28A (Fixation of fair value of land) ചട്ടം 3(7), ചട്ടം (4).

(2) കൊല്ലം താലൂക്കിൽ കൊല്ലം (ഇറസ്സ്) വില്ലേജിൽ ആശ്രാമം, ബോട്ടുപുര വീട്ടിൽ വിശ്വനാഥൻ പിള്ള & വിജയകുമാരി എന്നിവർ സമർപ്പിച്ച അപേക്ഷ.

(3) കൊല്ലം എൽ. ആർ. തഹശീൽദാരുടെ 6-1-2020-ലെ ഡി.3-34240/19-ാം നമ്പർ റിപ്പോർട്ട്.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാനപ്രകാരം നിലവിലുള്ള ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടാതെപോയ, താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുവിന് സൂചന റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28A പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

Sl. No.	Block No.	Re-Survey No.	Sub-Division No.	Local Body	Taluk	Village	Classification	Fair Value per Are ₹
1	60	54	..	കൊല്ലം (ഇറസ്സ്)	കൊല്ലം	കൊല്ലം (ഇറസ്സ്)	Residential Plot without vehicular access	2,25,000

റവന്യൂ ഡിവിഷണൽ ഓഫീസറുടെ കാര്യാലയം, കൊല്ലം.

(ഒപ്പ്)  
റവന്യൂ ഡിവിഷണൽ ഓഫീസർ.

**ERNAKULAM DISTRICT**

**NOTIFICATION**

No. N-4727/2019.

29th May 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 (A) of the Kerala Stamp Act, 1950, read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995;

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (1) thereof:

**SCHEDULE**

District—Ernakulam.

Taluk—Aluva.

Village—Nedumbassery.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body	Name & No. of Ward	Classification by use	Fair Value per Are ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	..	..	9	467	14	Panchayath	Nedumbassery	..	Residential Plot with private road access	6,50,000

Revenue Divisional Office, Fort Kochi.

(Sd.)  
Sub Collector.

## THRISSUR DISTRICT

FORM 'A'  
(See Rule 4)

### NOTIFICATIONS

WHEREAS, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

NOW, THEREFORE, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof:

(1)

No. K. Dis. B4-4566/2020.

13th May 2020.

#### SCHEDULE

*District—Thrissur.*

*Taluk—Chalakkudy.*

*Village—K.Chalakkudy.*

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Mun./Pan./ Corp.	Name & No. of Ward	Classi- fication by use	Fair Value per Are (as per Gazette Notification on 6-3-2010) ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	55	9	..	..	..	Municipality	Chalakkudy	..	Residential Plot with Corp./Mun./Pan. road access	1,38,000

(2)

No. K. Dis. B4-3104/2020.

13th May 2020.

#### SCHEDULE

*District—Thrissur.*

*Taluk—Mukundapuram.*

*Village—Porathissery.*

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Mun./Pan./ Corp.	Name & No. of Ward	Classi- fication by use	Fair Value per Are (as per Gazette Notification on 6-3-2010) ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	730	1	..	..	..	Municipality	Irinjalakkuda	39 Kallada	Nilam	2,500

No. K. Dis. B4-10462/2019.

13th May 2020.

## SCHEDULE

District—Thrissur.

Taluk—Chalakkudy.

Village—Kizhake Chalakkudy.

Sl. No.	Sy. No.	Sub Div. No.	Re-Survey Block	Re-Survey No.	Re-Survey Sub division No.	Municipality/ Panchayath/ Corporation	Name of Local Body Mun./Pan./ Corp.	Name & No. of Ward	Classi- fication by use	Fair Value per Are (as per Gazette Notification on 6-3-2010) ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	55	7	..	..	..	Municipality	Chalakkudy	..	Residential Plot with Corp./Mun./Pan. road access	1,38,000

Revenue Divisional Office,  
Irinjalakkuda.(Sd.)  
Revenue Divisional Officer.**MALAPPURAM DISTRICT**

FORM 'C'

[See Rule 5(8)]

## NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in the below mentioned Villages and Taluks in Malappuram District is hereby fixed as shown in schedule hereto:

(1)

No. B4-3058/2019.

14th May 2020.

## SCHEDULE

Name of District	Name of Taluk	Name of Village and Survey No. with Sub Division Number	Municipality	Ward	Classification by use	Fair Value of the Land already fixed (₹)	Revised fair value of Land (₹)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Tirur	Kattipparuthy 28	..	..	Residential plot with private road access	75,000	45,000

4

(2)

No. B4-3058/2019.

14th May 2020.

## SCHEDULE

<i>Name of District</i>	<i>Name of Taluk</i>	<i>Name of Village and Survey No. with Sub Division Number</i>	<i>Municipality</i>	<i>Ward</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed (₹)</i>	<i>Revised fair value of Land (₹)</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Tirur	Kottakkal Block No. 39 RS. No. 52/1	..	..	Residential plot with NH/PWD road access	4,80,000	1,60,000

Collectorate,  
Malappuram.(Sd.)  
District Collector (in-charge).